

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:506

ANSWERED ON:24.11.2006

JUDICIAL REFORMS

Pathak Shri Brajesh;Singh Shri Mohan;Vijay Krishna Shri

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government has formulated any scheme for judicial reforms for speedy disposal of cases and to make judiciary more accountable and transparent;
- (b) if so, the details thereof;
- (c) whether the Government proposes to bring imconstitutional amendment in this regard; and
- (d) if so, the details thereof; and
- (e) the time by which it is likely to be made?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY)

(a) to (e): The time taken for disposal of cases is a matter entirely within the domain of the Judiciary. However, with a view to expeditiously disposing pending cases at the Sessions level, Government has extended the scheme of Fast Track Courts (FTCs) for a period of five years beyond 31.3.2005 in which financial support to the States would be provided for 1562 FTCs.

Government proposes to introduce a Bill, namely Judges (Inquiry) Bill, 2006 during the current session of Parliament which would inter-alia provide for setting up of a National Judicial Council. The Bill shall devise a suitable legislative framework for empowering a judicial forum to deal with complaints against Judges of the Supreme Courts and High Courts and no constitutional amendment is contemplated in this regard.